Central Electricity Regulatory Commission

6th, 7th & 8th Floor, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi-110029

Petition No. 329/TL/2026 **Dated: 22.10.2026**

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 (the Act) has been made by **POWERGRID Tumkur Madhugiri Transmission Limited**, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi – 110016 for implementation of inter-State transmission system forming part of the "Transmission system strengthening at Tumkur-II for integration of additional RE potential (2.7 GW)" (hereinafter referred to as "the Project) on Build, Own, Operate and Transfer Basis consisting of the following elements:

S. No.	Name of the Transmission Element	Scheduled COD as per Gazette Notification	% of Quoted Transmission Charges recoverable on Scheduled COD of the Element of the Project	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
1.	Augmentation of Tumkur-II PS by 400/220 kV, 3x500 MVA ICTs (5th to 7th) • 400/220 kV, 500 MVA, ICTs - 3 Nos. • 400 kV ICT bays - 3 Nos. • 220 kV ICT bays - 3 Nos. • 220 kV Bus Sectionalizer: 2 set • 220 kV Bus Coupler (BC) Bay - 2 Nos. • 220 kV Transfer Bus Coupler (TBC) Bay - 2 Nos	36 months (29.05.2029)	83.8	Element at Sl. No. 2, 3 and 4
2.	Tumkur-II – Madhugiri 400 kV (Quad) D/C line • 400 kV line bays - 2 Nos. (at Tumkur-II PS) • 400 kV line bays at Madhugiri - The Tumkur-II - Madhugiri 400 kV (Quad) D/C line may be terminated in the existing line bays which will be available upon upgradation of Narendra New - Madhugiri 765 kV D/C line (presently charged at 400 kV level) at its rated 765 kV voltage level which is being implemented under "Transmission Scheme for integration of Davanagere / Chitradurga and Bellary REZ in Karnataka"			Element at Sl. No. 1, 3 and 4
3.	± 300 MVAr STATCOM at Tumkur-II PS with switching arrangement of under implementation 2x125 MVAr bus reactors • ± 300 MVAr STATCOM at Tumkur-II PS with switching arrangement of under implementation 2x125 MVAr bus reactors. • 400 kV bay - 1 No. • Acquisition of additional land adjacent to Tumkur-II PS for STATCOM.			Element at Sl. No. 1, 2 and 4

4.	2 Nos. of 220 kV line bay at Tumkur-II PS for termination of dedicated transmission lines of RE developers • 220 kV line bays - 2 Nos.			Element at Sl. No. 1, 2 and 3
5.	Augmentation of Tumkur-II PS by 400/220 kV, 3x500 MVA ICTs (8th to 10th) • 400/220 kV, 500 MVA, ICTs - 3 Nos. • 400 kV ICT bays - 3 Nos. • 220 kV ICT bays - 3 Nos. • 220 kV Bus Sectionalizer: 1 set • 220 kV Bus Coupler (BC) Bay - 1 No. • 220 kV Transfer Bus Coupler (TBC) Bay - 1 No.		16.2	Element at Sl. No. 2, 3 and 6
6.	4 Nos. of 220 kV line bay at Tumkur-II PS for termination of dedicated transmission lines of RE developers • 220 kV line bays - 4 Nos.			Element at Sl. No. 2, 3 and 5

Note:

i) TSP of Tumkur-II PS to provide space (free of cost) for above mentioned augmentation of ICTs and line bays (400 kV and 220 kV) at Tumkur-II PS.

ii) POWERGRID to provide two (02) Nos. of 400 kV line bays (free of cost) at Madhugiri S/s [available upon upgradation of Narendra New – Madhugiri 765 kV D/C line (presently charged at 400 kV level) at its rated 765 kV voltage level] for termination of Tumkur-II – Madhugiri 400 kV (Quad) D/C line

2. The Central Transmission Utility of India Limited, vide its letter dated 12.6.2026, has recommended for the grant of a transmission licence to the applicant to establish the proposed transmission system.

3. Based on the material available on the record, the Commission vide order dated 22.10.2026 in Petition No. 329/TL/2026, has proposed to issue a transmission licence to the applicant for the establishment of the transmission scheme as noted in para 1 above.

4. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to **POWERGRID Tumkur Madhugiri Transmission Limited**, before the Commission can be accessed at the www.powergrid.in/subsidiaries or inspected by any person in the Commission's office by following the laid down procedure.

5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by **4.11.2026** at the above noted address. The suggestions or objections received after the specified date shall not be considered.

6. The application shall be taken up for the further hearing by the Commission on **5.11.2026**. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Harpreet Singh Pruthi)
Secretary